

- (iii) Accident/incident data is regularly analyzed and based on the analysis Air Safety Circulars are issued to bring important observations/findings to the notice of the operators to avoid the recurrence of the accidents/incidents.
- (b) The Civil Aviation Requirements (CAR) Section 3 Series C Part II, Part III and Part IV specify the minimum requirements for issue of permit to operate Air Transport Services for schedule passenger, non-scheduled and cargo operations respectively. The safety requirements are checked before issuance of flight permit to operators as per the procedure laid down in:—
- (i) Civil Aviation Publication (CAP) 3100- Air operation certification manual for scheduled operator.
- (ii) Civil Aviation Publication (CAP) 3300- Air operation certification manual for scheduled commuter and non-scheduled operators.
- (iii) Civil Aviation Publication (CAP) 3400- Air operation certification manual for helicopter operations.
- (c) DGCA takes strict and timely action on operators who deviate from the established safety norms. DGCA took 03 and 05 enforcement actions during the year 2017 and 2018 respectively against the operators.

Disinvestment of Air India

288. SHRIMATI WANSUK SYIEM: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether all past efforts of Government to divest a part of the stake in Air India have come to a naught with no serious bidder coming forward to respond;
- (b) whether Government is in the process of issuing white paper on fiscal health of its flag carrier and of its plans to ease the norms for bidders; and
- (c) whether Jet Airways a private carrier far behind in brand image as compared to the iconic Air India is able to find a suitor for a likely takeover and if so, whether the manpower liability is adversely affecting the divestment of Air India?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) The Preliminary Information Memorandum (PIM) for inviting Expression of Interest (EOI) for the Strategic Disinvestment of Air India including its

shareholding in Air India Express and AI SATS was issued on 28th March, 2018. No EoI/bid was received till the last date of receipt of bids, *i.e.* 31st May, 2018. The Government remains committed to the disinvestment of Air India. In this regard, the Air India Specific Alternative Mechanism (AISAM) has, *inter alia* decided that in view of volatile crude prices and adverse fluctuations in exchange rates, the present environment is not conducive to stimulate interest amongst investors for the strategic disinvestment of Air India in the near future. The issue would be revisited once global economic indicators including oil prices and forex conditions stabilize.

(b) No, Sir.

(c) Regarding Jet Airways, no such information is available with this Ministry. However, probable reasons as analyzed by the Transaction Advisor *i.e.* M/s EY for non-receipt of bids for Air India do not mention manpower liability as a reason adversely affecting the divestment of Air India.

Aircraft Manufacturing Policy

289. SHRI SUSHIL KUMAR GUPTA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Ministry proposes to draft an Aircraft Manufacturing Policy in India in order to boost airplane manufacturing in the country; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and b) No, Sir. At present, no proposal to draft an Aircraft Manufacturing Policy is under consideration in the Ministry of Civil Aviation.

Non-payment of salaries to staff and pilots by private airlines

290. SHRI SUSHIL KUMAR GUPTA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the attention of Government has been drawn to the fact that many private airlines are not able to pay even salaries to their pilots and staff for some months; and

(b) if so, what are the names of these airlines and what steps are being taken to ensure that airlines staff and pilots are paid their salaries in time and adequate measures are taken for the safety of passengers travelling in these private airlines?